

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**B.A. No. 5731 of 2020**

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Pawan Yadav @ Pawan Yadav ... .. **Petitioner**  
**Versus**  
The State of Jharkhand ... .. **Opposite Party**  
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**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**  
**Through- Video Conferencing**

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For the Petitioner : Mr. R.S. Mazumdar, Sr. Advocate  
For the State : Mr. Shailendra Kr. Tiwari, Spl. P.P.  
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02/10.09.2020 Heard Mr. R.S. Mazumdar, learned senior counsel for the petitioner and Mr. Shailendra Kr. Tiwari, learned Spl. P.P. for the State.

So far as defect no. 5(e) is concerned learned counsel for the petitioner undertakes to remove the same once the situation normalizes. As regards, the rest defects are concerned, the same are ignored.

The petitioner is an accused in connection with Cyber P.S. Case No. 10 of 2020.

Several persons including the petitioner were apprehended for being involved in cyber crime. It has been alleged that Mobiles, SIMS, ATM Cards, Aadhar Cards etc. were recovered from their possession.

Learned senior counsel for the petitioner submits that the petitioner does not have any criminal antecedent. It has been submitted that the petitioner is in custody since 12.06.2020.

Regard being had to the aforesaid facts, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned District and Additional Sessions Judge-II-cum-Special Judge, Cyber Case, Giridih in connection with Cyber P.S. Case No. 10 of 2020, subject to the condition that one of the bailors should be a close relative of the petitioner.

**(R. Mukhopadhyay, J.)**